

उत्तरी क्षेत्र के राज्यों के बीच बिजली परियोजनाओं सम्बन्धी विवादों के निपटान के लिये समिति

* 520. श्री राम प्यारे पनिका : क्या उर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने उत्तरी क्षेत्र के राज्यों के बीच बिजली परियोजनाओं संबंधी विवादों के निपटान के लिये कोई स्थायी समिति गठित की है ;

(ख) यदि हां, तो कब और कब तक ऐसी समिति बनाने के क्या कारण थे ;

(ग) क्या इस समिति ने इस मामले पर अभी तक कोई प्रतिवेदन दिया है ;

(घ) यदि हां, तो समिति की मुख्य सिफारिशें क्या हैं ; और

(ङ) यदि नहीं, तो समिति द्वारा अपना निवेदन कब तक दिया जायेगा ?

उर्जा मंत्री (श्री ए० पी० ए० गनी खान चौधरी) : (क) जी, नहीं ।

(ख) से (ङ) प्रश्न नहीं उठता ।

Appointment of Central Agency (Litigation Cell) by Government of Goa for Supreme Court Cases

* 521. SHRI RAJESH PILOT: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to lay a statement showing:

(a) whether the Central Agency (Litigation Cell) has been engaged by the Government of Goa, Daman and Diu to represent it litigation before the Supreme Court;

(b) if so, what are the specific terms and conditions of this appointment;

(c) in how many cases (including miscellaneous matters) the Advocates of the Central Agency were engaged by it to represent that Government in the Supreme Court between 1st August, 1981 and 1st February, 1982; and

(d) what is the amount paid or payable by that Government towards fees for appearance for such Advocates?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): (a) The Central Agency Section of this Ministry handles the litigation work in the Supreme Court of the Administration of Goa, Daman and Diu.

(b) The litigation work of this Union Territory is handled by the Central Agency Section in the same manner as the work of the Government of India and the other participating State Governments.

The total expenditure incurred on account of the Central Agency is shared between the Government of India and the participating State Governments.

(c) During the period in question, the Union Territory Administration for the work done by the Advocates of the Central Agency Section handled eight cases including miscellaneous matters, on behalf of the Union Territory Administration.

(d) No fees are payable by the Union Territory Administration for the work done by the Advocates of the Central Agency Section as they are whole-time government servants.

वर्ष 1981-82 और 1982-83 में बिजली की मांग और सप्लाई स्थिति

* 526. श्री सत्य नारायण जटिया : क्या उर्जा मंत्री यह बताने की कृपा करेंगे कि :